

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CIVIL APPEAL NO(s). 331 OF 2007

GANESHLAL

Appellant (s)

VERSUS

SHYAM

Respondent(s)

Date: 23/07/2013 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE  
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Appellant(s)

Mr. Kishor Ram Lambat, Adv.  
Mr. D.K. Pradhan, Adv.

Mr. S. Rajappa, AOR

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Heard Mr. Lambat, learned counsel in support of this appeal. He states that the impugned orders are bad in law, for the reason that since the claim of the respondent was for specific performance of an agreement of sale, it could not have been treated as a dispute concerning deficiency in consumer service. The fact, however, remains that the last order, namely, that of the National Consumer Disputes Redressal Commission, is of 14th September, 2001. More than 12 years have elapsed. Mr. Lambat, therefore, seeks time to find out as to what is the present position with respect to this plot of land in dispute.

Notify on 13th August, 2013, as requested.

|(Sheetal Dhingra)  
|AR-cum-PS

|(Sneh Lata Sharma)  
|Court Master

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